

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 1343 & 1341 OF 2018 IN
DFR NO. 2704 OF 2018**

Dated: 30th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M.P. Power Management Company Limited Appellant(s)
Versus
Madhya Pradesh Electricity Regulatory Commission & Respondent(s)
Ors.**

Counsel for the Appellant(s) : Mr. Paramhans

Counsel for the Respondent(s) : Ms. Aradhna Tandon
Mr. Parinay Deep Shah for R.1

ORDER

**IA NO. 1343 OF 2018
(Appln. for condonation of delay in re-filing)**

For the reasons set out in the application, delay of 22 days in re-filing the appeal is condoned. The Application is allowed.

**IA NO. 1341 OF 2018
(Appln. for condonation of delay in filing)**

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, delay of 292 days in filing the appeal is condoned. Application is disposed of.

DFR No. 2704 of 2018

Registry is directed to number the appeal.

Admit. Issue notice to the Respondents returnable on 06.02.2019. Ms. Aradhna Tandon takes notice on behalf of Respondent No.1 and seeks six weeks time to file reply/objections.

Learned counsel for the respondents may file reply on or before 12.12.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 27.12.2018 with advance copy to the other side.

List the matter on **06.02.2019.**

(S.D. Dubey)
Technical Member

tpd/kt

(Justice Manjula Chellur)
Chairperson